

(1995) 03 SC CK 0032

In the Supreme Court Of India

Case No : Civil Appeal No. 3940 of 1995

U.P. Avas Evam Vikas Parishad, Lucknow (U.P.)

APPELLANT

Vs

Pushpa Lata Awasthi (Smt)

RESPONDENT

Date of Decision : 06-03-1995

Acts Referred:

Land Acquisition Act, 1894 — Section 4

Citation : (1995) 2 SCALE 479 : (1995) 3 SCC 573 : (1995) 2 SCR 513

Hon'ble Judges : K. Ramaswamy, J;B. L. Hansaria, J

Bench : Division Bench

Advocate : O.P. Rana and P.N. Gupta, for the Appellant; Shrish Kumar Misra, A.K. Goel, Sheela Goel and E.C. Agarwala, for the Respondent

Final Decision : allowed

Judgement

1. In view of the fact that the respondents had purchased the property on May 21, 1983, they cannot have any higher right than what the owner had. Admittedly, the owner had not challenged the notification. Awasthi was the subsequent purchaser from Chotelal. Notice was given to Chote Lai and Awasthi had not challenged the notification. Therefore, it is not open to the respondents to challenge the notification after they had purchased the property in question. Under these circumstances, the High Court was clearly in error in allowing the Writ Petition No. 15781/83. The appeal is accordingly allowed. No costs.

C.A. Nos. 3942 and 3943 of 1995.

(Arising out of SLP (C) Nos. 2886/86 & 2899/86).

2. Leave granted.

3. In view of the order of Civil Appeal arising out of SLP (C) No. 1143/86, these appeals are allowed. No costs.

CA. No. 3941 of 1995.

(Arising out of SLP (C) No. 2885/86).

4. Though notice was served on the respondent, nobody appears for him. Leave granted. In *Gauri Shankar Gaur and Others, etc. Vs. State of U.P. and Others*, , this Court, one of us - K. Ramaswamy, J., elaborately considered and held that certain provisions of the Land Acquisition Act 1 of 1894 were incorporated in the State Act. Therefore, it is not a case of reference. In consequence, the Land Acquisition Amendment Act 68 of 1984 was inapplicable. Unless the State legislature incorporates the amendment, these cannot be applied to the proceedings initiated under the State Act. The notification acquiring the land, therefore, does not lapsed.

5. The writ petition was also allowed by the High Court on the ground that notice u/s 29 was, not served on the respondent. It is stated in the counter affidavit thus:

It is submitted that the notice u/s 29 of the Adhinyam was issued and served to the petitioner and in response to the notice u/s 29 of the Adhinyam the petitioner admittedly filed the objection which has been annexed by the petitioners as Annexure 4 with the writ petition itself.

6. In view of this specific averment, we find that the High Court was not justified in allowing the writ petition and quashing the notification. The appeal is accordingly allowed. No costs.